

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 4207
TO BE ANSWERED ON 07.01.2019**

**BENEFIT OF WELFARE SCHEMES TO WORKERS IN UNORGANISED
SECTOR**

4207. SHRI KUNDARIYA MOHAN BHAI KALYANJI BHAI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware that the unorganised workers particularly in hotel, private security and others are not getting any benefits of various Government welfare schemes, if so, the details thereof;**
- (b) whether the Government has received any representation to bring such workers under the ambit of unorganised sector to make them eligible for the said benefits, if so, the details thereof and the response of the Government thereto;**
- (c) whether the workers of the unorganised sector are also reportedly not getting social security cover under Workers Compensation Act 1923, Employee State Insurance Act 1948, Maternity Benefit Act 1961, Gratuity Act 1972 and Employee Provident Fund Act 1952 and if so, the details thereof;**
- (d) whether the Government is making any arrangement to provide social security to the workers of unorganised sector; and**
- (e) if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (e): In order to provide social security and welfare benefits to workers both in the organised and unorganised sector, the Government is implementing various Acts and Schemes. In order to provide social security benefits to the workers in the unorganised sector, the Unorganised Workers' Social Security Act, 2008 has been

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enacted to provide welfare schemes in matters relating to life and disability cover, health and maternity benefits, old age protection to the unorganised workers. Various Ministries/Departments of the Central Government are implementing such social security schemes like Indira Gandhi National Old Age Pension Scheme (Ministry of Rural Development); National Family Benefit Scheme (Ministry of Rural Development). The Central Government has also converged the social security scheme of Aam Aadmi Bima Yojana (AABY) with Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY) to provide life and disability coverage to the unorganised workers depending upon their eligibility. The annual premium is shared on 50:50 basis by the Central Government and the State Governments.

As per the Unorganised Workers' Social Security Act, 2008, an Unorganised Worker is defined as "whether he or she is a home based worker or self-employed worker or a wage worker in the unorganised sector and is not covered under Workers Compensation Act, 1923, Employee State Insurance Act 1948, Maternity Benefit Act, 1961, Gratuity Act, 1972 and Employee Provident Fund Act, 1952". All the workers who meet this criteria come under the purview of 'Unorganised Workers', and become eligible for such benefits meant for unorganised workers. No such representation has been received by this office.
